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CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

LUCKNOW

Review application No. 1022 of 1992

In

O.A. No. 118 of 1989

Chhotey Lal

applicant.

versus

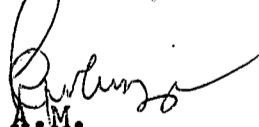
Union of India & others

Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C.  
Hon. Mr. K. Obayya, Adm. Member.

(Hon. Mr. Justice U.C. Srivastava, V.C.)

This review application is directed against our judgment and order dated 14.9.92. The case was heard and decided after hearing the counsel for the parties and all the pleas which were in fact urged and raised by the parties. The scope of Review application is very limited and does not mean re-hearing, however they are differently worded. It does not mean sitting over its own judgment. All the pleas raised were considered. There is no error apparent on the face of record and the review application is liable to be rejected and the same is rejected.

  
A.M.

  
V.C.

Shakeel/- Lucknow: Dated 7.12.92.